

with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-3810/72].

1972, published in Notification No. G.S.R. 460(E) in Gazette of India dated the 14th November, 1972.

[Placed in Library. See No. LT-3813/72].

NOTIFICATION RE. MARKET LOANS

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table a copy of Notification No. F.5 (12)-W&M/72 (Hindi and English versions) published in Gazette of India dated the 24th November, 1972 regarding Market Loans to be floated by the Central Government in December, 1972. [Placed in Library. See No. LT-3811/72].

ANNUAL REPORT OF CENTRAL WAREHOUSING CORPORATION FOR 1971-72 AND NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): I beg to lay on the Table—

(1) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation for the year 1971-72 along with the Audited Accounts and the Audit Report thereon, under sub-section (11) of section 31 of the Warehousing Corporation Act, 1962.

[Placed in Library. See No. LT-3812/72].

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) The Rajasthan Foodgrains (Restrictions on Border Movement) Amendment Order, 1972, published in Notification No. G.S.R. 445(E) in Gazette of India dated the 18th October, 1972.

(ii) The Uttar Pradesh Foodgrains (Restrictions on Border Movement) Amendment Order,

12.26 hrs.

STATEMENT RE. MULKI RULES

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF ELECTRONICS, MINISTER OF HOME AFFAIRS, MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF SPACE (SHRIMATI INDIRA GANDHI): Last week this House had occasion to discuss the situation in Andhra Pradesh arising out of the Supreme Court judgment regarding the Mulki Rules. In certain parts of that State there have been violent incidents resulting in loss of life and damage to public property. This has caused deep distress to us in the House and to people all over the country. I had appealed to all sections in the State and all political parties to help in the effort to restore public tranquillity and to bring about a climate of confidence and trust.

We had hoped that it would be possible for the leaders of the State to come to an agreement through discussions between themselves. However, this did not happen, and the Chief Minister of Andhra Pradesh and his colleagues wanted the Central Government to take decisions on all matters relating to the Mulki Rules.

During the last few weeks, my colleagues and I have held discussions with the Andhra Pradesh leaders and representatives of different sections of the people. These discussions revealed an overwhelming desire of the people of Andhra Pradesh for a solution within the framework of the existing integrated State. After the most earnest consideration of the issues involved, we have taken certain decisions which

I should like to place before the House in the course of this Statement.

At the time of the formation of the State of Andhra Pradesh in 1956, it was realized that the people of Telangana would need some safeguards in the matter of public employment, and an agreed formula was availed by the representatives of the Andhra and Telangana regions. As a matter of national policy, residential qualification for public employment was removed in other areas, yet Parliament, enacted the Public Employment (Requirement as to Residence) Act, 1957, in order to provide for posts in the subordinate services in the Telangana area being filled subject to the requirement of residence in that area. This law was envisaged as a temporary measure and was to expire in March, 1974; however, it was struck down by the Supreme Court early in 1969. Since then the question of devising suitable measures to secure representation of the people of Telangana region in the public services of the State has been engaging the attention of the Central and State Governments. The recent judgment of the Supreme Court has brought about a new situation requiring the adoption of further measures to give effect to the objectives envisaged earlier.

It is common knowledge that the Mulki Rules are applicable only to certain posts under the State Government and are not applicable to recruitment to the All India Services, to posts in the Central Government offices and the public sector undertakings of the Central Government.

The measures decided upon are as follows:—

(i) The residential qualification prescribed in the Mulki Rules will apply only for the purpose of recruitment to non-gazetted posts and posts of Tehsildar, Civil Assistant Surgeon and Junior Engineer in the Telangana region. However, in the case of composite offices, such

as the Secretariat, the offices of the Heads of Departments and common institutions of the State Government, these Rules will apply for the purpose of filling the second vacancy in every unit of three direct recruitment vacancies in non-gazetted posts.

(ii) These safeguards will remain operative in the Telangana region up to the end of December, 1980. However, in the cities of Hyderabad and Secunderabad, the safeguards will continue only up to the end of December, 1977. This distinction has been made because the State Capital is located in these cities.

(iii) In order to provide adequate avenues of promotion to the Government servants working in each of the two regions, the various service cadres will be regionalized up to the first or second gazetted level. This will not, however, apply to the services which act as direct feeders to the All India Services.

(iv) Educational facilities, including those in the technical and professional fields, which are available at present to Telangana students in the cities of Hyderabad and Secunderabad will not be adversely affected. In these cities the facilities will be suitably expanded and these additional facilities will not be subject to any restrictions on the basis of residence.

(v) For the cities of Hyderabad and Secunderabad, there will be a composite police force, the details of which will be worked out in consultation with the State Government.

Necessary legislation to give effect to the decisions, mentioned above, will be brought before the House shortly. The Central Government will devise suitable machinery to ensure the proper functioning of these arrangements.

[SHRIMATI INDIRA GANDHI]

The above-mentioned decisions have been taken, keeping in view the requirements of the integrated State, the legitimate interests of the people of both the regions in the matter of public employment and education, and the assurances given in this House. Government hope that these decisions will receive general acceptance in the State and will be implemented in a spirit of understanding, co-operation and accommodation.

I appeal in particular to all Members of Parliament to help in maintaining peace in all parts of Andhra Pradesh

SHRI K. RAGHU RAMAIAH  
(Guntur): \* \*

SHRI SHYAMANANDAN MISHRA  
(Begusarai): On a point of order. Will all these things go on record?

MR. SPEAKER: If I allow you I will have to allow others.... (Interruptions) I am sorry; I cannot allow any question. Later on, if you want a discussion, there will be no bar, but not now. After all, there are rules; a Minister makes a statement and no question will be put. That is the clear rule

DR. G. S. MELKOTE (Hyderabad): Will his statement go on record?

MR. SPEAKER: Why not? This is not a meeting in camera.

DR. G. S. MELKOTE: With great respect. I have to submit that I heard the Prime Minister speak.....

MR. SPEAKER: I have given my ruling.

DR. G. S. MELKOTE: That is what I am saying. If Shri Raghuramaiah's statement is to go on record....

MR. SPEAKER: No, it will not go.

SHRI K. RAGHU RAMAIAH:  
Which will not go?

MR. SPEAKER: If I allow one Member, there will be so many; it

will be better if you take some other opportunity.

12.42 hrs.

## BUSINESS ADVISORY COMMITTEE

### NINETEENTH REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR): Sir, I beg to move:

"That this House do agree with the Nineteenth Report of the Business Advisory Committee presented to the House on the 24th November, 1972."

श्री इत्यानन्दन मिश्र (बेगूसराय) मुझे इस के बारे में कुछ अर्ज करना है।

एक वक्त महोदय आप ने जो प्रोटीजन नय किया है, जिस पर हम अमल करते हैं वह यह है कि जिस दिन मिनिस्टर अगले हफ्ते का बिजिनेस डिक्लेअर करते हैं उस दिन सभी मेम्बर अपने मजेगन दे सकते हैं। लेकिन जिस दिन सब कुछ डिस्कस होने के बाद बिजिनेस ऐडवाइजरी कमेटी की रिपोर्ट आ जाये उस के बाद उन को स्टूट अवे रख दिया जाता है।

श्री इत्यानन्दन मिश्र (भरतपुर): लेकिन तीन दिनों में फिक्सेशन अफ टाइम करना होगा।

श्री इत्यानन्दन मिश्र: ऐसा निश्चय यह है कि जो रिपोर्ट हमारे सामने रखी जाये वह कम्पलीट हो, सिर्फ सबमेट बिजिनेस के बारे में न हो। वह नान-आफिशल बिजिनेस के बारे में भी हो। जो बिजिनेस ऐडवाइजरी कमेटी की रिपोर्ट आई है वह सिर्फ प वर्नमेंट